

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No.711/2018  
in  
OA No.3830/2015**

This the 1<sup>st</sup> day of November, 2019

**Hon'ble Mr. S.N. Terdal, Member(J)  
Hon'ble Mr.A.K.Bishnoi, Member (A)**

1. Shri Rajesh Kumar  
S/o Shri Rohitashva Kumar  
R/o C-317, harsh Vihar  
Hari Nagar Part-III, Jaitpur Extension  
Badarpur, New Delhi.
2. Shri Jagdish Prasad Bunkar  
S/o Shri Fakir Chand Bunkar  
R/o H. No.24, Baprola Extension  
Oppo. Co-ed SSS Baprola, Nangoi  
Najafgarh Road, New Delhi.
3. Shri Jagdish Prasad  
S/o Sh. Maman  
R/o 170/11, Meethapur Extension  
Part-III, Badarpur, New Delhi-44.
4. Shri InderpalLawasiya  
S/o Shri Babu Lal Lawasiya  
R/o H. No.16/152-53, Dakshinpuri  
Ambedkar Nagar, New Delhi.
5. Shri Raj Kumar  
S/o Shri Vijai Pal Singh  
R/o A-473, Gali No.8  
Lakhpat Colony Part-II, Meethapur  
Extension, Badarpur  
New Delhi.
6. Ms. SunitaKumari  
D/o Shri Ram Ratan  
R/o Street No.8, Rampura Bas  
Lalgarh, Bikaner, Rajasthan-334004.

7. Shri Jal Singh  
S/o Shri Ram Fal  
R/o H. No.78, Gali No.4  
A Block, Shakti Vihar  
Meethapur Extension  
Badarpur, New Delhi.
8. Shri Ram Kishan  
S/o Shri Khairati Lal  
R/o 487, JwalaPuri, Sunder Vihar  
New Delhi – 110 087.
9. Ms. Pinky Devi  
D/o Shri Dharam Veer Singh  
R/o B-53, F-2, First Floor  
DLF, Dilshad Garden  
Sahibabad, Gaziabad, U.P.
10. Shri Pritam Chand  
S/o Shri Duli Chand  
R/o Vill.Mandkol, PO Jaloli  
District Palwal, Haryana

(By Advocate :Ms. Preeti Yadav for Mr. Rama Shanker)

## Versus

Shri Sanjay Goyal  
The Director of Education  
Department of Directorate of Education  
Govt. of NCT of Delhi  
Establishment –III, Branch Old  
Secretariat Delhi- 110 054. ...Respondent

(By Advocates: Mr.Saurabh Chadda and Mr. Rohit Bhagat)

## **ORDER (ORAL)**

**Mr. S.N. Terdal :**

In view of the order No. DE.3(63)/E-III/CC/2015/2957 dated 31.10.2019 passed by the respondents, we find substantial compliance of Tribunal's order dated 15.10.2015. Hence, CP is

closed and notices issues to the respondents are discharged. If the applicants are still aggrieved, they may seek appropriate remedy as per law.

**(A.K.Bishnoi)**  
**Member (A)**

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**(S.N. Terdal)**  
**Member (J)**